

FIR No. 320/20
State Vs. Nikhil Jain
PS Farsh Bazar
u/s 376/506/323/34 IPC
14.12.2020

Present: Ld. APP for the State through VC.

Copy of chargesheet supplied to counsel for accused.

Application stands disposed off accordingly.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

AJEET

NARAYAN

(Ajeet Narayan)

MM-2/Shahdara/KKD/Delhi

14.12.2020

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Date: 2020.12.14 16:39:15

Poonam @ Jyoti Vs. Gautam Singh & Ors.
PS Farsh Bazar

14.12.2020

Present: Ld. Counsel for applicant.

Copy of status report supplied.

Application stands disposed off accordingly.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

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(Ajeet Narayan)
MM-2/Shahdara/KKD/Delhi
14.12.2020

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Mala Sharma Vs. Yogesh Kumar Sharma
PS Farsh Bazar

14.12.2020

Present: Ld. Counsel for applicant.

ATR recived. Copy supplied.

IO seeks time to file further report.

Put up for filing of further status report for 21.12.2020 at 2pm.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

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(Ajeet Narayan)
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14.12.2020

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Adarsh co-operative Urban Thrift & Credit Society Vs. Sunil Kumar
PS Farsh Bazar

14.12.2020

Present: Ld. Counsel for applicant through VC.

At request of counsel for applicant, put up on 23.12.2020 at 2pm.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

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14.12.2020

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FIR No. 60/20
State Vs. Unknown
PS Harsh Vihar

14.12.2020

Present: Ld. APP for the State through VC.
Ld. Counsel for complainant through VC.
Applicant through VC.
Status report received. IO has requested for more time.
Put up for further status report on 23.12.2020 at 2pm.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

**AJEET
NARAYAN**
(Ajeet Narayan)
MM-2/Shahdara/KKD/Delhi
14.12.2020

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FIR No. 21/19
State Vs. Unknown
PS Farsh Bazar

14.12.2020

Present: Ld. APP for the State through VC.

None.

Status report received.

Put up for 24.12.2020.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

AJEET
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MM-2/Shahdara/KKD/Delhi
14.12.2020

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Date: 2020.12.14
(Ajeet Narayan)

FIR No. 297/19
State Vs. Sandeep Chauhan
PS Farsh Bazar

14.12.2020

Present: Ld. APP for the State through VC.

None.

Be put up on 21.12.2020.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

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14.12.2020

1112/2016

MS AMIT CABLE INDUSTRIES

Vs.

MS

ELECTRICALS

(Farsh Bazar)

14.12.2020

Present: Accused with learned counsel.

An application for cancellation of NBW were issued against the accused on

13.03.2020.

Considering the submissions, the NBW against the accused stands stayed till next date of hearing. Application stands disposed off.

Put up for further proceedings on 22.05.2021.

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(Ajeet Narayan)

MM-2/Shahdara/KKD/Delhi

14.12.2020

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Date: 2020.12.14
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State Vs. Unknown
E FIR No. 006452/15
PS: Farsh Bazar
u/s 379 IPC

14.12.2020

Present: Ld. APP for the State.
Ld. Counsel for the applicant.

An Superdari Application has been moved on behalf of Applicant to release the case property i.e. vehicle No. **DL14SD-9582** on superdari through e-mail.

Reply of IO perused. IO has stated in his reply that he has no objection to the release. Hence, arguments are being dispensed with.

In view of above-mentioned, the case property i.e. vehicle No. **DL14SD-9582** be released to the applicant/rightful owner after verification of his ownership and on preparing the panchnama in terms of judgment of **Manjeet Singh vs State 214 (2014) DLT 646** for the purpose of secondary evidence and obtain the signatures of accused, if arrested.

All the formalities prescribed in judgement of Manjeet Singh vs. State be strictly complied with.

Panchnama alongwith photographs/CD as well as negative of the photographs be filed alongwith charge-sheet.

The superdari application stands disposed off accordingly.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

AJEET
NARAYAN
(Ajeet Narayan)
MM-2/Shahdara/KKD/Delhi
07.12.2020

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**FIR No. 0334/20
State Vs. Rizwan
PS Farsh Bazar
u/s 379/411 IPC**

14.12.2020

This is an application u/s. 437 Cr.P.c filed on behalf of applicant / accused namely Rizwan for grant of bail.

Present: Ld. APP for the State.

Sh. Braj Kumar, learned LAC for accused.

It is submitted by Ld. Counsel for the applicant/accused that applicant/accused has been falsely implicated in the present case and he has nothing to do with the charges as alleged in the FIR. It is further submitted that no fruitful purpose would be served to keep the applicant/accused behind bars and he will abide by the terms and conditions of bail. Hence, it is prayed that accused may be released on bail.

Reply of IO perused.

In the reply of IO, there is no mention of previous involvement of accused.

IO is directed to file bail reply with previous involvement of accused on 15.12.2020.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

**AJEET
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(Ajeet Narayan)
MM-2/Shahdara/KKD/Delhi
14.12.2020

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**FIR No. 0351/20
State Vs. Rizwan
PS Farsh Bazar
u/s 379/411 IPC**

14.12.2020

This is an application u/s. 437 Cr.P.c filed on behalf of applicant / accused namely Rizwan for grant of bail.

Present: Ld. APP for the State.

Sh. Braj Kumar, learned LAC for accused.

It is submitted by Ld. Counsel for the applicant/accused that applicant/accused has been falsely implicated in the present case and he has nothing to do with the charges as alleged in the FIR. It is further submitted that no fruitful purpose would be served to keep the applicant/accused behind bars and he will abide by the terms and conditions of bail. Hence, it is prayed that accused may be released on bail.

Reply of IO perused.

In the reply of IO, there is no mention of previous involvement of accused.

IO is directed to file bail reply with previous involvement of accused on 15.12.2020.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

AJEET
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MM-2/Shahdara/KKD/Delhi
14.12.2020

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AJEET NARAYAN
Date: 2020.12.14
(Ajeet Narayan)

**FIR No. 0352/20
State Vs. Rizwan
PS Farsh Bazar
u/s 379/411 IPC**

14.12.2020

This is an application u/s. 437 Cr.P.c filed on behalf of applicant / accused namely Rizwan for grant of bail.

Present: Ld. APP for the State.

Sh. Braj Kumar, learned LAC for accused.

It is submitted by Ld. Counsel for the applicant/accused that applicant/accused has been falsely implicated in the present case and he has nothing to do with the charges as alleged in the FIR. It is further submitted that no fruitful purpose would be served to keep the applicant/accused behind bars and he will abide by the terms and conditions of bail. Hence, it is prayed that accused may be released on bail.

Reply of IO perused.

In the reply of IO, there is no mention of previous involvement of accused.

IO is directed to file bail reply with previous involvement of accused on 15.12.2020.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

**AJEET
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(Ajeet Narayan)**
MM-2/Shahdara/KKD/Delhi
14.12.2020

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Date: 2020.12.14
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**FIR No. 0342/20
State Vs. Rizwan
PS Farsh Bazar
u/s 379/411 IPC**

14.12.2020

This is an application u/s. 437 Cr.P.c filed on behalf of applicant / accused namely Rizwan for grant of bail.

Present: Ld. APP for the State.
Sh. Braj Kumar, learned LAC for accused.

It is submitted by Ld. Counsel for the applicant/accused that applicant/accused has been falsely implicated in the present case and he has nothing to do with the charges as alleged in the FIR. It is further submitted that no fruitful purpose would be served to keep the applicant/accused behind bars and he will abide by the terms and conditions of bail. Hence, it is prayed that accused may be released on bail.

Reply of IO perused.

In the reply of IO, there is no mention of previous involvement of accused.

IO is directed to file bail reply with previous involvement of accused on 15.12.2020.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

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MM-2/Shahdara/KKD/Delhi
14.12.2020

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AJEET NARAYAN
Date: 2020.12.14

FIR No. 15677/20
State Vs. Anil @ Sonu
PS Farsh Bazar
u/s 408 IPC

08.12.2020

This is an application u/s. 437 Cr.P.c filed on behalf of applicant / accused namely Anil @ Sonu for grant of bail.

Present: Ld. APP for the State.
Sh. Braj Kumar, learned LAC for accused.

It is submitted by Ld. Counsel for the applicant/accused that applicant/accused has been falsely implicated in the present case and he has nothing to do with the charges as alleged in the FIR. It is further submitted that no fruitful purpose would be served to keep the applicant/accused behind bars and he will abide by the terms and conditions of bail. Hence, it is prayed that accused may be released on bail.

IO has filed reply. Perused.

On the other hand, Ld. APP for the State has opposed the bail application submitting that allegations are serious in nature.

Heard. Record perused.

Considering the facts that the recovery has already been effected in this case and as per IO, charge sheet is also filed in this case, hence, no fruitful purpose shall be served by keeping the accused behind the bar. Accordingly, the accused/applicant is admitted to bail on furnishing bail bond in the sum of Rs.15,000/- with one local surety in the like amount.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

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MM-2/Shahdara/KKD/Delhi

07.12.2020

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AJEET NARAYAN
Date: 2020.12.14

(Ajeet Narayan)

FIR No. 358/20
State Vs. Mukesh @ Akash
PS Farsh Bazar
u/s 380/457/411/34 IPC
14.12.2020

An application received through e-mail for correction in bail order dated 11.12.2020.

Present: Ld. APP for the State through Cisco Webex.
Ld. Counsel for applicant through Cisco Webex.

Ld. Counsel for applicant submits that accused Mukesh @ Akash has granted bail by this court on 11.12.2020 but inadvertently in the first fine of the bail application, accused name is written as Anil @ Sonu.

Record perused.

It is clear from the order dated 11.12.2020 that accused Mukesh @ Akash in FIR No. 358/20 was granted bail, but due to typographical error, accused name is wrongly written as Anil @ Sonu. Order stands corrected accordingly. Application stands disposed off.

Order be given to the learned counsel for accused.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

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(Ajjeet Narayan)
MM-2/Shahdara/KKD/Delhi
14.12.2020

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Date: 2020.12.14